

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

OA 856/2004

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New Delhi this the 30th day of July, 2004

Hon'ble Mr.Justice V.S.Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Shri B.M.Sharma,
Principal,
Kendriya Vidyalaya
Circular Road, Muzaffar
Nagar, Uttar Pradesh.
Presently staying at
C/O 107-C, Pocket-IV,
Mayur Vihar, Phhase-I
Delhi-91. Mr. Rahul Sharma, Lawyer for ..Applicant
(By Advocate Shri U.Hazarika)

VERSUS

1. Union of India,
Through the Secretary,
Ministry of Human Resource Development,
Shashtri Bhavan,
New Delhi-110001.

2. The Commissioner,
Kendriya Vidyalaya Sangathan,
Disciplinary Authority,
18, Institutional Area,
SJS Marg, New Delhi-110016.

3. Shri M.M.Lal,
Inquiring Authority,
D-163, Ashok Vihar,
Phase I, Delhi-110 052.

.. Respondents

(By Advocate: Shri S.Rajappa)

O R D E R (ORAL)

Justice V.S.Aggarwal, Chairman

By virtue of the present application, the applicant seeks for quashing and setting aside of the Memorandum dated 08.5.2003 and the order of 22.3.2004 followed by the order dated 30.3.2004.

2. Learned counsel for respondents fairly conceded that an order has already been passed permitting the applicant to cross examine the witnesses and after the

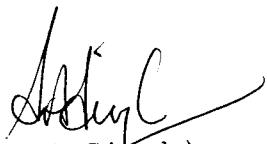
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cross-examination is over the applicant will get a chance to rebut the said ~~witnesses~~ ^{evidence}.

3. Keeping in view these facts, the applicant does not press the present application and states that he would take all legal and factual pleas available in law. It is dismissed as withdrawn.

4. At this stage, learned counsel for respondents states that applicant should be directed to not delay the departmental enquiry. Henceforth, it is directed that departmental enquiry should be completed preferably within four months from the receipt of a certified copy of the present order.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

/kdr/